

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

**Petition No. 53/2008  
With IA No. 4/2008**

**In the matter of**

Approval of provisional tariff for Mejia Thermal Power Generating Station Unit No. 5 of 250 MW

**And in the matter of**

Damodar Valley Corporation, Kolkata

**.... Petitioner**

Vs

1. West Bengal State Electricity Distribution Company Ltd., Kolkata
2. Jharkhand State Electricity Board, Ranchi

**.... Respondents**

**O R D E R**

The petition has been filed for approval of provisional tariff for Unit No. 5 of Mejia Thermal Power Station (hereinafter referred to as "the generation station") owned by the petitioner, and declared under commercial operation on 29.2.2008.

2. Admit. The petitioner is directed to serve copy of the petition on the respondents by 5.5.2008. The respondents may file their replies by 31.5.2008 with a copy of the petitioner who may file its rejoinder, if any, by 10.6.2008.

3. List for further directions on 24.6.2008.

**IA No. 4/2008**

4. The interlocutory application has been made for ex parte ad-interim order for permission to the petitioner to raise bills on the respondents for supply of power from Unit No. 5 of the generation station.

5. It has been noted that the respondents have agreed to purchase power @ Rs. 2.90/kWh. The petitioner has placed on record copy of letter dated 6.3.2008 from the first respondent and the letter dated 19.3.2008 from the second respondent expressing their agreement to purchase power at provisional tariff of Rs. 2.90/kWh.

6. However, it is not clear from the present submissions how the supply of power to the respondents from Unit No.5 of Mejia TPS would be segregated from the rest of the energy supplied by the petitioner to the respondents. Unless the former is properly scheduled, metered and accounted, and segregating it from the latter, serious commercial and operational disputes could arise. The petitioner is, therefore, directed to immediately deliberate the matter in detail with the respondents, adopt the necessary measures, and file a complete description of the arrangement with the Commission.

7. In view of the agreement already reached between the petitioner and the respondents, we approve single part provisional tariff of Rs. 2.90/kWh, as an interim measure, for sale of power from Unit No.5 of the generating station, subject to adjustment after approval of final tariff by the Commission, but the same shall be effective only from the date proper arrangements are in place for the above segregation, scheduling, metering and energy accounting of the generation of Unit No.5 of Mejia TPS and its supply to the respondents.

8. With this, IA stands disposed of.

Sd/-

**(R. KRISHNAMOORTHY)**  
**MEMBER**

**New Delhi, dated 30<sup>th</sup> April 2008**

Sd/-

**(BHANU BHUSHAN)**  
**MEMBER**